

(b) if so, what action has been taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADAV RAO SCINDIA): (a) Yes, Sir.

(b) The suggestions were not agreed to.

Allotment of Book Counter Tables and Trolleys at Railway Stations

3221. SHRI VISHWARAO RAMRAO PATIL: Will the Minister of RAILWAYS be pleased to answer to Unstarred Question 1900 given in the Rajya Sabha on 10th August 1988 and state whether it is a fact that book counter tables and trolleys on the Railway Station are being given only to the existing Contractor since long?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAV RAO SCINDIA): Yes, Sir. However, each case is decided on merit.

Encouragement to Private Sector in Port Sector

3222. DR. NARREDDY THULASI REDDY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is Government's policy to encourage private sector in the port sector; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) and (b) In limited areas of Port Development, Government are prepared to encourage the induction of private capital. Development of Container Terminals in Ports, where already one such Terminal exists, has been identified as one such area.

IPKF Operations in Sri Lanka

3223. SHRI M. VINCENT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether besides the IPKF operations in the North and East Tamil speaking areas of Sri Lanka any other Indian Troops are to be engaged in keeping law and order in Colombo and Southern districts; and

(b) if so, under which agreement or norms of international understanding are these troops to be engaged in Sri Lanka?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) No such deployment is being considered.

(b) Does not arise.

Violation of Orders of Directorate of Education, Delhi Administration

3224. SHRI JAGADISH JANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the East District authorities had not followed the orders of the Director of Education, Delhi Administration while appointing Post-Graduate Teachers in 1987-88, and had made appointments on ad-hoc basis and subject to Supreme Court's decision, whereas in some other districts Post-Graduate Teachers were appointed on regular basis;

(b) whether it is also a fact that the East District authorities have put some conditions of their own in the offer/order of appointment, whereas no such conditions were there in the order of the Director of Education, Delhi Administration; and

(c) if so, what action is proposed to be taken to rectify injustice done to Post-Graduate Teachers of East District and against the concerned officials?